The Payment of Bonus (Maharashtra Amendment) Act, 2010

Act 3 of 2011

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Payment, Bonus, Payee, Employee
MAHARASHTRA ACT No. III OF 2011.

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An Act further to amend the Payment of Bonus Act, 1965, in its application to the State of Maharashtra.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Payment of Bonus Act, 1965, in its application to the State of Maharashtra, for the purposes hereinafter appearing ; and, therefore, promulgated the Payment of Bonus (Maharashtra Amendment) Ordinance, 2010, on the 17th September 2010 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Payment of Bonus (Maharashtra Amendment) Act, 2010.

(9)
(2) It shall be deemed to have come into force on the 17th September 2010.

2. After section 11 of the Payment of Bonus Act, 1965, in its application to the State of Maharashtra (hereinafter referred to as “the principal Act”), the following section shall be inserted, namely:—

“11A. All amounts payable to an employee by way of bonus under this Act shall be paid either by an account payee cheque drawn in favour of the employee or by crediting the same in the bank account of an employee.”

3. In section 19 of the principal Act, the words “in cash” shall be deleted.

4. (1) The Payment of Bonus (Maharashtra Amendment) Ordinance, 2010, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.